

is necessary because no evidence can be collected and nobody is prepared to give any evidence. But in the case of a Commission of Inquiry it is different.

MR. DEPUTY CHAIRMAN : Mr. Raghuramaiah.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1968-69) OF THE CENTRAL ROAD TRANSPORT CORPORATION LIMITED, CALCUTTA AND RELATED PAPER

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the Fifth Annual Report and Accounts of the Central Road Transport Corporation Limited, Calcutta, for the year 1968-69, together with the Auditors' Report on the Accounts, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-4437/70].

NOTIFICATIONS UNDER THE MERCHANT SHIPPING ACT, 1958

SARDAR IQBAL SINGH : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Shipping and Transport (Transport Wing), under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :—

(i) Notification G.S.R. No. 2680, dated the 17th November, 1969, publishing the Examination of Masters and Mates (Amendment) Rules, 1969 together with a statement showing reasons for delay in laying the Notification. [Placed in Library. See No. LT-4438/70].

(ii) Notification G.S.R. No. 2703, dated the 25th November, 1969, publishing the Merchant Shipping (Examination of Engineers in the Mercant Navy) Amendment Rules, 1969 together with a statement showing reasons for delay in laying the Notification [Placed in Library. See No. LT-4439/70].

THE MERCHANT SHIPPING (CERTIFICATE OF SERVICE) RULES, 1970

SARDAR IQBAL SINGH : Sir, I also beg to lay on the Table, under sub-section

(3) of section 458 of the Merchant Shipping Act, 1958, a copy of the Ministry of Shipping and Transport (Merchant Shipping) Notification G.S.R. No. 1682, dated the 22nd August, 1970 (in English and Hindi), publishing the Merchant Shipping (Certificate of Service) Rules, 1970. [Placed in Library. See No. LT-4333/70.]

THE CENTRAL SALES TAX (REGISTRATION AND TURNOVER) (AMENDMENT) RULES, 1970

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1720 A, dated the 29th September, 1970 (in English and Hindi), publishing the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1970, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-4328/70.]

THE INCOME TAX (THIRD AMENDMENT) RULES, 1970

SHRI K. R. GANESH : Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 3398, dated the 14th October, 1970 (in English and Hindi), publishing the Income-tax (Third Amendment) Rules, 1970, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-4410/70.]

NOTIFICATION OF THE MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE)

SHRI K. R. GANESH : Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1798, dated the 16th October, 1970 (in English and Hindi). [Placed in Library. See No. LT-4408/70]

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI K. R. GANESH : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Depart-